

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1613/2000

New Delhi this the 19th day of September, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

(2)

Ct. Attar Singh(Armourer),
S/o late Sh. Durga Parshad Saini,
1453/SW, West District, Delhi
Police, Delhi,
R/o V&PO Bhora Kalan,
District Gurgaon, Haryana. Applicant
(through Sh. Raj Singh, Advocate)

Versus

1. The Lieutenant Governor,
Raj Niwas, Delhi.
2. The Commissioner of Police,
Delhi Police Headquarters,
I.P. Estate, New Delhi. Respondents

(through Mrs. Sumedha Sharma, Advocate)

ORDER (ORAL)
Hon'ble Sh. S.R. Adige, VC(A)

Heard both sides.

2. It is not denied that applicant is a qualified Class-I Armourer, having passed the Class-I Armourer course in 1979 from 508 Army Base Workshop, Allahabad.

3. In the light of Notification dated 10.05.87 modifying Rule 15(2) of Delhi Police Appointment and Recruitment Rules, 1980 (Annexure A-23) in case of ex-servicemen, their seniority will be reckoned from the date of joining Delhi Police, if they had already passed the prescribed Armourer Course before joining the Delhi Police.

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(8)

4. As applicant is admittedly an ex-serviceman, and had passed the prescribed Armourer Course before joining the Delhi Police on 11.05.87, his seniority as Constable (Armourer) will have to be reckoned from 11.05.87.

5. Under the circumstances, the impugned order dated 22.03.2000 (Annexure A-1), rejecting applicant's representation for refixation of his seniority is quashed and set aside, and applicant's seniority should be refixed accordingly, after giving any person likely to be adversely affected, reasonable opportunity of being heard in the matter.

6. These directions should be implemented within three months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
M(J)

Arfaq
(S.R. Adige)
VC(A)

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